CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

Dated the Thursday, 12^{th} day of November Two Thousand And Twenty

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J) THE HON'BLE SHRI C.V. SANKAR, MEMBER(A)

M.A./310/252/2020 in O.A.310/1202/2019

- Union of India Rep. By
 The Engineer in Cheif,
 Integrated HQ of Ministry of Defence (Army)
 Kashmir House, Rajaji Marg,
 New Delhi-110 001;
- 2. The Chief Engineer, Southern Command, Pune;
- 3. The Command Works Engineer, Military Engineering Service, Pallavan Salai, Chennai-600 002.

......Applicants/Respondents

(By Advocate: Mr. Su. Srinivasan)

Vs

P. Gunasekaran, S/o. Palanaisamy, MES No.134331, No.225/1, Kamaraj Main Road, Old Perungalathur, Chennai-600 063.

...Respondent/Applicant

(By Advocate: M/s. R.S. Anandan)

ORALORDER

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

MA has been filed by the applicants seeking the following relief:-

"to grant further period of six months to comply the direction of this Hon'ble Tribunal dated 17.09.2019 in O.A. No. 1202 of 2019 and thus render justice."

- 2. Heard Learned counsel for the applicants/respondents.
- Mr. R.S. Anandan, Learned counsel for the respondent/applicant present.
- 3. For the reasons stated therein in the M.A. and in the interest of justice, time is extended only for three months to comply with the order of the Tribunal dated 17.09.2019 in O.A. 1202/2019.
- 4. M.A. 252/2020 is accordingly disposed of. No costs.

(C.V. SANKAR) MEMBER(A) (S.N. TERDAL)
MEMBER(J)

12.11.2020

Asvs